

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting due for 05.12.2013 but actually held on 06.12.2013

The meeting No.34/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 05.12.2013 but actually held on 06.12.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri V.K. Kohli, Deputy Director	R.O., TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.33/AM-14, dated 28.11.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 28.11.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.34/AM-14 dated 05.12.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 34/84-ALC3/2013

MEETING DATE : 05.12.2013

1	Case No.:3/27/84-ALC3/2013	Party Name: AQUARELLE INDIA PVT LTD	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00204/AM14/	RLA File :07/21/040/00113/AM14/	Lic.No/Date:0710095307 09.05.2013	Defer Date: 02.01.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to issue another reminder the R.A. Bangalore and deferred the case for re-listing on 02.01.2014.

2	Case No.:4/27/84-ALC3/2013	Party Name: BHARAT TISSUS PVT. LTD	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00205/AM14/	RLA File :07/21/040/00102/AM14/	Lic.No/Date:0710095282 09.05.2013	Defer Date: 02.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to issue another reminder the R.A. Bangalore and deferred the case for re-listing on 02.01.2014.			

3	Case No.:4/34/84-ALC3/2013	Party Name: RADWINS GARMENTS	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00244/AM14/	RLA File :09/24/040/00280/AM14/	Lic.No/Date:0910057605 18.09.2013	Defer Date: 02.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM and sketch of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 02.01.2014.			

4	Case No.:5/27/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00206/AM14/	RLA File :04/24/040/00125/AM14/	Lic.No/Date:0410150522 03.10.2013	Defer Date: 26.12.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.12.2013.			

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Case No.:6/31/84-ALC3/2013	Party Name: P.K.OVERSEAS	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved	
HQ File :01/84/050/00219/AM14/	RLA File :05/24/040/00222/AM14/	Lic.No/Date:0510368254 11.10.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sample of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fleece Rug (Saddlery items) made of bonded fabric, GSM-560 to 580 (Net content of imported item used in export product = 6160 Meters)	1760 Nos.	Bonded fabric, GSM-560 to 580. Width-60”	6406 Meter
2.	Fleece Hood (Saddlery items) made of bonded fabric, GSM-560 to 580 (Net content of imported item used in export product = 1056 Meters)	880 Nos.	Bonded fabric, GSM-560 to 580. Width-60”	1100 Meter
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

6	Case No.:3/31/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00216/AM14/	RLA File :05/24/040/00238/AM14/	Lic.No/Date:0510368501 15.10.2013	Defer Date: 19.12.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.			

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Case No.:16/34/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved	
HQ File :01/84/050/00256/AM14/	RLA File :05/24/040/00264/AM14/	Lic.No/Date:0510368905 21.10.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top of Indian origin with imported embellishment made of 100% Polyester lace unbleached knitted fabric, GSM-245+/-10%, Style No. 331096/333282	8500 Nos.	100% Polyester lace unbleached knitted fabric, GSM-245+/-10%	2304 Kgs.
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

8	Case No.:18/34/84-ALC3/2013		Party Name: J.D. JONES & CO. PVT. LTD.		Meet No/Date:34/84-ALC3/2013 05.12.2013		Status: Approved	
	HQ File :01/84/050/00258/AM14/		RLA File :02/24/040/00107/AM14/		Lic.No/Date:0210195515 22.10.2013			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed			

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1.	Pacmaan Gland Packing NA 757	940 Kgs.	Graphited PTFE filament + ePTFE	978 Kgs. (including 4% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				
Case No.:5/34/84-ALC3/2013		Party Name: J.D. JONES & CO. PVT. LTD.		Meet No/Date:34/84-ALC3/2013 05.12.2013
HQ File :01/84/050/00245/AM14/		RLA File :02/24/040/00109/AM14/		Lic.No/Date:0210195517 22.10.2013
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan Gland Packing NA 781	971 Kgs.	White (Sealants) Pack Fibre White Dispersion Y 096 DO	1000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:6/34/84-ALC3/2013	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved	
HQ File :01/84/050/00246/AM14/	RLA File :02/24/040/00110/AM14/	Lic.No/Date:0210195518 22.10.2013		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Pacmaan Gland Packing NA 747	1200 Kgs.	Twaron Aramid filament Yarn	1236 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

11	Case No.:19/34/84-ALC3/2013	Party Name: COMET EXPORTS	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved									
	HQ File :01/84/050/00259/AM14/	RLA File :10/24/040/00045/AM14/	Lic.No/Date:1010055229 22.10.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>PVC Tufted Coir Mats (in cut sizes)</td><td>50,000 Sq. meter</td><td>Relevant thickness and quality of PVC Tufted Coir Mats in rolls forms</td><td>51,500 Sq. meter</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	PVC Tufted Coir Mats (in cut sizes)	50,000 Sq. meter	Relevant thickness and quality of PVC Tufted Coir Mats in rolls forms
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	PVC Tufted Coir Mats (in cut sizes)	50,000 Sq. meter	Relevant thickness and quality of PVC Tufted Coir Mats in rolls forms	51,500 Sq. meter									
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.													

12	Case No.:8/31/84-ALC3/2013	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00221/AM14/	RLA File :04/24/040/00157/AM14/	Lic.No/Date:0410151205 23.10.2013	Defer Date: 26.12.2013
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 26.12.2013.			

13	Case No.:1/34/84-ALC3/2013	Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00241/AM14/	RLA File :06/24/040/00019/AM14/	Lic.No/Date:0610034534 23.10.2013	Defer Date: 02.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.01.2014.			

14	Case No.:2/34/84-ALC3/2013	Party Name: S.K. EXPORTS	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00242/AM14/	RLA File :06/24/040/00020/AM14/	Lic.No/Date:0610034555 23.10.2013	Defer Date: 02.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 02.01.2014.			

15	Case No.:8/34/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved									
	HQ File :01/84/050/00248/AM14/	RLA File :05/24/040/00266/AM14/	Lic.No/Date:0510369214 23.10.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:- <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Ladies Camisole made of 100% Silk Crepe dyed fabric, GSM-60+/- 10%, Style No.9099</td><td>2300 Nos.</td><td>100% Silk Crepe dyed fabric, GSM-60+/- 10%</td><td>1978 Sq. meter</td></tr> </tbody> </table> <p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Camisole made of 100% Silk Crepe dyed fabric, GSM-60+/- 10%, Style No.9099	2300 Nos.	100% Silk Crepe dyed fabric, GSM-60+/- 10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Camisole made of 100% Silk Crepe dyed fabric, GSM-60+/- 10%, Style No.9099	2300 Nos.	100% Silk Crepe dyed fabric, GSM-60+/- 10%	1978 Sq. meter									

Case No.:15/34/84-ALC3/2013	Party Name: RICHA & CO	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved
HQ File :01/84/050/00255/AM14/	RLA File :05/24/040/00265/AM14/	Lic.No/Date:0510369213 23.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per amendment sheet issued by CLA, New Delhi and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

16	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Jacket made of 100% Linen dyed woven fabric, GSM-161+/-10%, Style No. 14C02276/14C04559	13,300 Nos.	100% Linen dyed woven fabric, GSM-161+/-10%	31,654 Sq. meter
	1.	Ladies Jacket made of 100% Linen yarn dyed woven fabric, GSM-183+/-10%, Style No. 14C02276/14C04559	7835 Nos.	100% Linen yarn dyed woven fabric, GSM-183+/-10%	18,647 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/34/84-ALC3/2013	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved
HQ File :01/84/050/00249/AM14/	RLA File :05/24/040/00268/AM14/	Lic.No/Date:0510369415 25.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

17	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Ladies Top made of 100% Polyester printed woven fabric, GSM-75+/-10%, Style No.	15,822 Nos.	100% Polyester printed woven fabric, GSM-75+/-10%	17,721 Sq. meter (@ 1.12 sq. meter per piece)

7643635

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/34/84-ALC3/2013

Party Name: SHAHI EXPORTS PVT. LTD.

Meet No/Date:34/84-ALC3/2013
05.12.2013

Status:
Approved

HQ File :01/84/050/00247/AM14/

RLA File :07/24/040/00247/AM14/

Lic.No/Date:0710099256
28.10.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 65% Cotton 35% Nylon lace fabric, GSM-190+/-10% with domestic fabric-60% Cotton 40% Modal Jersey fabric, GSM-135+/-10%, Style No. 927023	33,000 Nos.	65% Cotton 35% Nylon lace fabric, GSM-190+/-10%	27,060 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/34/84-ALC3/2013

Party Name: MAYA EXPORTS CORPN

Meet No/Date:34/84-ALC3/2013
05.12.2013

Status:
Approved

HQ File :01/84/050/00252/AM14/

RLA File :05/24/040/00250/AM14/

Lic.No/Date:0510370195
01.11.2013

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies other garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style: VALLE	9742 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width-56"	21,441 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:10/34/84-ALC3/2013	Party Name: CONCEPT CLOTHING	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved
HQ File :01/84/050/00250/AM14/	RLA File :05/23/040/00318/AM14/	Lic.No/Date:0510370373 06.11.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kids Shorts made of 100% Cotton Twill fabric 30X30/132X70, GSM-155+/-10%	15,950 Nos.	100% Cotton Twill fabric 30X30/132X70, GSM-155+/-10%, width-57/58"	9003 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/34/84-ALC3/2013	Party Name: CONCEPT CLOTHING	Meet No/Date:34/84-ALC3/2013	Status:
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21			05.12.2013	Deferred
	HQ File :01/84/050/00251/AM14/	RLA File :05/23/040/00317/AM14/	Lic.No/Date:0510370372 06.11.2013	Defer Date: 02.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart, CAD/CAM & lay-marker of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 02.01.2014.			

22	Case No.:13/34/84-ALC3/2013	Party Name: MAYA EXPORTS CORPN	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
	HQ File :01/84/050/00253/AM14/	RLA File :05/24/040/00280/AM14/	Lic.No/Date:0510370449 07.11.2013	Defer Date: 02.01.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that sketch and other description of export product of the proposals submitted by applicant firm against the Advance Licence Nos.0510370195 dated 01.11.2013 and 05103370449 dated 07.11.2013 are the same whereas the requirement of quantity of fabric of both the proposals are different. Accordingly, the Committee after deliberations decided to ask the applicant firm to clarify the position in this respect for consideration of the proposal. The case stands for re-listing on 02.01.2014.			

23	Case No.:14/34/84-ALC3/2013		Party Name: MAYA EXPORTS CORPN		Meet No/Date:34/84-ALC3/2013 05.12.2013		Status: Approved	
	HQ File :01/84/050/00254/AM14/		RLA File :05/24/040/00279/AM14/		Lic.No/Date:0510370448 07.11.2013			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed			

1.	Ladies other garments (Top) made of 60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, Style: RONJA	364 Nos.	60% Viscose 40% Polyester woven dyed fabric, GSM-76+/-10%, width-56"	939 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

24	Case No.:17/34/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Approved									
	HQ File :01/84/050/00257/AM14/	RLA File :05/24/040/00281/AM14/	Lic.No/Date:0510370452 07.11.2013										
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-												
	<table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Ladies Top of imported front panel made of 100% Polyester woven dyed fabric, GSM-125+/-10% & back panel of Indian fabric, GSM-125+/-10%, Style No. 329099/337624</td><td>10,400 Nos.</td><td>100% Polyester woven dyed fabric, GSM-125+/-10%</td><td>11,440 Sq. meter</td></tr> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Ladies Top of imported front panel made of 100% Polyester woven dyed fabric, GSM-125+/-10% & back panel of Indian fabric, GSM-125+/-10%, Style No. 329099/337624	10,400 Nos.	100% Polyester woven dyed fabric, GSM-125+/-10%
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Ladies Top of imported front panel made of 100% Polyester woven dyed fabric, GSM-125+/-10% & back panel of Indian fabric, GSM-125+/-10%, Style No. 329099/337624	10,400 Nos.	100% Polyester woven dyed fabric, GSM-125+/-10%	11,440 Sq. meter									
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.													

Case No.:3/34/84-ALC3/2013	Party Name: SRI TEXTILE ERODE PRIVATE LIMITED,	Meet No/Date:34/84-ALC3/2013 05.12.2013	Status: Deferred
HO File :01/84/050/00243/AM14/	RLA File :32/24/040/00017/AM14/	Lic.No/Date:3210069690	Defer Date:

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided measurement chart of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 02.01.2014.

MANUAL AGENDA CASE

(26)

Case No.400	M/s Gajananya Silk Fabrics, Bangalore
NC 34/AM-14, dt. 05.12.2013	File No.01/84/50/075/AM-14/DES-V
Ratification of input output norms against Advance Authorization No.0710095279 dated 09.05.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/79/2013-14/Hosy., dated 05.12.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Linen Fabric (100% Linen dyed fabric, GSM-221+/-10% (25 LEA to 85 LEA)	7000 Kgs.	100% Linen yarn bleached 25 LEA to 85 LEA	8540 Kgs..

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.401	M/s Chiripal Industries Ltd., Ahmedabad
NC 34/AM-14, dt. 05.12.2013	File No.01/84/50/300/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810114745 dated 31.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(28)

Case No.402	M/s Chiripal Industries Ltd., Ahmedabad
NC 34/AM-14, dt. 05.12.2013	File No.01/84/50/280/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810115374 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(29)

Case No.403	M/s Chiripal Industries Ltd., Ahmedabad
NC 34/AM-14, dt. 05.12.2013	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0810118227 dated 06.02.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under

examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

(30)

Case No.404	M/s Chiripal Industries Ltd., Ahmedabad
NC 34/AM-14, dt. 05.12.2013	File No.01/84/50/281/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0810115375 dated 25.09.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 19.12.2013.

Outside agenda case

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Case No.6	M/s Safetec Disposables Pvt. Ltd., Mumbai
NC 34/AM-14, dt. 05.12.2013	File No.01/84/50/174/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorization No.0310546312 dated 18.11.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis, as per decision taken in NC meeting No.10/AM-10, dated 04.06.2009, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Surgical Gowns & drapes made of non-woven fabric made of 55% wood pulp and 45% Polyester fabric, GSM-68+/-10%	28.500 M.T.	Non-woven fabric made of 55% wood pulp and 45% Polyester fabric, GSM-68+/-10%	30.000 M.T.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
